

Uploading of the information relating to Jurisdiction (territorial, pecuniary and subject matter) of the different Courts in the Tehri Garhwal Judgeship.

1—Court of District and Sessions Judge.

A—Criminal Trials, Criminal Appeals and Criminal Revisions :-

Jurisdiction

- | | |
|---------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| (1)—Sessions Trials | --Whole District Tehri Garhwal |
| (2)—Special Trials | --Whole District Tehri Garhwal |
| (i) Trials under The Narcotic
Drugs and Psychotropic
Substance Act, 1985. | |
| (ii) Trials under The Scheduled
Castes and The Scheduled
Tribes (Prevention of Atrocities)
Act, 1989 | |
| (iii) Trials of offences under Section 135
to 139 of The Electricity Act, 2003. | |
| (iv) Trials under Section 36 A B of The
Drugs And Cosmetics Act, 1940. | |
| (V) Trials under The Explosives
Substances Ac, 1908. | |
| (VI) Trials under The Protection of Human
Rights Act, 1993. | |
| (3) Cognizance of offences in the light of
Section 195 of the Code of Criminal
Procedure, 1973. | |
| (4) Criminal Appeals -- | Against the sentence, conviction
and acquittal passed by Judicial
Magistrates of the Judgeship Tehri
Garhwal. |
| (5) Criminal Revisions -- | Against the order of Magistrates of
the district of Tehri Garhwal. |
| B—Trials of Suits cognizable
as Court of Small Causes. | -- Pecuniary Jurisdiction

--Valuation exceed ₹-twenty five
thousand

Territorial Jurisdiction.

--Property within the local limits of
the district Tehri Garhwal.

--From a decree or order of Civil
Judge of Judgeship Tehri Garhwal if
value of original suit does not exceed
₹-five lakh and appeal against the |
| C—Civil Appeals | |

02

order of confiscation passed by Collector of the district, Tehri Garhwal under sub-section (2) and sub-section (6) of Section 72 of the U.P. Excise Act, 1910 (As applicable in the State of Uttarakhand).

D--Appeals under Section 22 of The Uttar Pradesh Urban Buildings (Regulation of letting, Rent and Eviction) Act, 1972 (As applicable in the State of Uttarakhand).

--Against the order of Prescribed Authority of the Judgeship Tehri Garhwal.

E--Civil Revisions.

--Against the order of Civil Judge of Judgeship Tehri Garhwal.

F--S.C.C. Revisions.

--Against the Judgement of the Court of Small Causes/Civil Judge of the Judgeship Tehri Garhwal.

G--Revisions U/S.89 of U.P.Panchayat Raj Act Applicable in the State Of Uttarakhand)

District Tehri Garhwal.

H--Revision under Section 18 of the Uttar Pradesh Urban Buildings (Regulation of letting, Rent and Eviction) Act, 1972 (As applicable in the State of Uttarakhand) .

--Against the order of District Magistrate , Tehri Garhwal.

I--Election Petition.

--Under Section 14 of U.P.Kshettra Panchayat And Zila Panchayat Adhiniyam, 1961 (As applicable in the State of Uttarakhand)

J--Cases relating to the Claim applications for compensation as a Claim Tribunal under the Motor Vehicles Act, 1988.

--Accident occurred in the district Tehri Garhwal or claimant resides or carries on business or defendant resides in the district Tehri Garhwal.

K--References under the Land Acquisition Act, 1894.

- References from the Collector of Tehri Garhwal.

L--Petitions under Hindu Marriage Act, 1955 and Petition under Chapter-V or VI of the Special Marriage Act, 1954.

--In the light of Section 19 of Act, 1955 and Section 31 of Act, 1954.

M--Cases under Indian Succession Act, 1925 relating to Probates, Letters of Administration and Succession Certificate.

--Granting and revoking Probates and letters of Administration in all cases within the district Tehri Garhwal and for Succession Certificate, the deceased ordinarily resided in the district Tehri Garhwal at the time of his death or at the time of his death he had no fixed place or residence, any part of the property of the deceased is found in the district Tehri Garhwal.

→ 2

N--Cases relating to the appointment and declaration of guardians under the Guardians And Wards Act,1890 .

--Whole of the district Tehri Garhwal in the light of the Section 9 of the Act,1890.

O--Cases relating to the appointment of guardians of mentally ill persons under The Mental Health Act,1987.

--Whole of the district Tehri Garhwal

p--Misc. Appeals under Section 9 of Uttar Pradesh Public Premises (Eviction of Unauthorised Occupants) Act, 1972 and The Public Premises (Eviction of unauthorised Occupation) Act, 1971.

--District Tehri Garhwal in which the Public Premises are situate ,against the order of the Prescribed Authority of the district Tehri Garhwal/Estate Officer, as the case may be.

Q--Cases under Section -10 (D) of Indian Telegraph Act 1885.

--Whole District Tehri Garhwal.

R--Suits under Section 92 of The Code of Civil Procedure , 1908.

--Whole District Tehri Garhwal.

**District Judge
Tehri Garhwal**

Page - 4

- 4 -

2---The Court of Additional District and Sessions Judge

Jurisdiction

Civil and Criminal

**Received by transfer from District
And Sessions Judge, Tehri Garhwal.**

3---The Court of Additional District and Sessions Judge/ F.T.C. (Vacant).

4---The Court of Chief Judicial Magistrate.

**A—Cognizance and trial of criminal
cases upon a police report.**

- (1) Regular Police Thana, Tehri.**
- (2) Regular Police Thana, Chamba.**
- (3) Regular Police Thana, Ghansali.**
- (4) Revenue Police, Tahsil Tehri.**
- (5) Revenue Police, Tahsil Ghansali.**
- (6) Revenue Police, Tahsil Prata
Nagar.**
- (7) Revenue Police, Tahsil Jakhan
Dhar.**

**B—Committee cases instituted on a Police
Report (Regular or Revenue Police)
And instituted otherwise than police
Report (on complaint).**

--Whole District Tehri Garhwal.

C—Cases of section-409 I.P.C.

Whole District Tehri Garhwal.

**D—Criminal cases against the Government
Employees**

Whole District Tehri Garhwal.

E—Other Special Acts:-

Whole District Tehri Garhwal.

- (1) The Prevention of Food Adulteration
Act, 1954.**
 - (2) Essential Commodities Act, 1955.**
 - (3) Minimum Wages Act, 1948.**
 - (4) Contract Labour (Regulation and
Abolition) Act, 1970.**
 - ✓ (5) United Provinces Motor Vehicles Taxation
Act, 1935. (As applicable in the State of
Uttarakhand).**
 - (6) Uttar Pradesh Motor Gadi (Mail-Kar)
Administration, 1964. (As applicable in the
State of Uttarakhand).**
 - (7) Uttar Pradesh Motor Gadi (Yatri Kar)
Administration, 1962. (As applicable in the
State of Uttarakhand).**
 - (8) Offences under U.P.Z.A., 1950. (As
applicable in the State of Uttarakhand).**
 - (9) Uttar Pradesh Weights And Measures
(Enforcement) Act, 1959. (As applicable
in the State of Uttarakhand).**
- Sh*

5 The Court of Civil Judge (Senior Division) / Judicial Magistrate.

Jurisdiction

--Pecuniary Jurisdiction

(1)—Civil Cases

Valuation of the suit exceed
₹-one lakh .

Territorial Jurisdiction
Whole District Tehri Garhwal.

(2)—Small Causes Cases

--Pecuniary jurisdiction .
Exceed ₹-5,000 to ₹-25,000/-

Territorial Jurisdiction
Whole District Tehri Garhwal.

(3)—Prescribed Authority under the
Uttar Pradesh Urban Buildings
(Regulation of letting, Rent and Eviction)
Act,1972 , As Applicable in the State
of Uttaranchand).

--Whole district Tehri Garhwal
except Tahsil Narendra Nagar

(4)—Criminal Cases instituted on
police report.

- (1) Regular Police Thana Deo Prayag.**
- (2) Regular Police Thana, Kirti Nagar.**
- (3) Revenue Police, Tahsil Deo Prayag.**
- (4) Revenue Police, Tahsil Dhanolty**

(5)—Criminal Cases instituted otherwise
than on police report
(on complaint)

- (1) Regular Police Thana Chamba.**
- (2) Regular Police Thana Tehri**
- (3) Regular Police Thana Ghansali.**
- (4) Revenue Police Circle Tah. Tehri.**
- (5) Revenue Police Circle Tah. Ghansali.**
- (6) Revenue Police Circle Tahsil Dhanolty.**
- (7) Revenue Police Circle Tahsil Jakhani Dhar.**
- (8) Revenue Police Circle Tahsil Pratap Nagar.**
- (9) Revenue Police Circle Tahsil Deo Prayag.**

(6)—The Court of Civil Judge (Junior Division)/Judicial Magistrate (Vacant).

Jurisdiction

(1)—Civil Cases

--Pecuniary Jurisdiction
Upto ₹-One lakh .

Territorial Jurisdiction

- (1) Tahsil Tehri.**
- (2) Tahsil Ghansali.**
- (3) Tahsil Dhanolty.**

72

(2)—Small Causes Cases

- (4) Tahsil Jakhani Dhar.
- (5) Tahsil Pratap Nagar.

Pecuniary Jurisdiction upto ₹-5,000/-

Territorial Jurisdiction

- (1) Tahsil Tehri.
- (2) Tahsil Ghansali.
- (3) Tahsil Dhanolty.
- (4) Tahsil Jakhani Dhar.
- (5) Tahsil Pratap Nagar.

7- The Court of Civil Judge (Junior Division)/ Judicial Magistrate , Kirtinagar, Outlying Court,

(1)—Civil Cases

Jurisdiction

-- Pecuniary Jurisdiction upto ₹-One lakh.

--Territorial Jurisdiction Tahsil Deo Prayag.

(2)—Small Causes Cases

--Pecuniary Jurisdiction upto ₹-5,000-00

--Territorial Jurisdiction Tahsil Deo Prayag.

8- The Court of Civil Judge (Junior Division)/Judicial Magistrate,Narendra Nagar,Outlying Court.

(1)—Civil Cases

Jurisdiction

Pecuniary Jurisdiction --upto ₹-One lakh.

Territorial Jurisdiction --Tahsil Narandra Nagar.

(2)—Small Causes Cases

Pecuniary Jurisdiction --upto ₹-5,000-00

Territorial Jurisdiction Tahsil Narendra Nagar.

(3)—Prescribed Authority under the Uttar Pradesh Urban Buildings (Regulation, letting, Rent and Eviction) Act, 1972 (As Applicable in the State of Uttarakhand).

Tahsil Narendra Nagar.

(4)—Criminal Cases instituted on police report and otherwise than police report (on complaint)

- (1) Regular Police Thana Muni-Ki-Reti.
- (2) Regular Police Thana, Narendra Nagar.
- (3) Revenue Police Circle Tahsil Narendra Nagar.


District Judge
Tehri Garhwal